

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.76880 of 2019
(On behalf of Appellant)

AND

Excise Appeal No.75263 of 2019

(Arising out of Order-in-Appeal No.295/HWH/CE/2018-19 dated 13.09.2018 passed by Commissioner of CGST & Central Excise(Appeals), Kolkata-II.)

**Commissioner of CGST & Central Excise, Howrah
Commissionerate**

(M.S. Building, 15/1, Strand Road, Kolkata-700001.)

...Appellant

VERSUS

M/s.Dhaulagiree Polyolefins Private Limited

.....Respondent

(Chunavati More, Andul Road, P.O.Podrah,
Howrah-711109.)

APPEARANCE

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 77304/2019

FINAL ORDER NO. 76309/2019

DATE OF HEARING : 30 September 2019
DATE OF DECISION : 30 September 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc./163/2010-JC dated 17 December 2015.

2. Shri S.S.Chattopadhyay, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

sm